

**National SC/ST Development Finance Corporation**

3518. SHRI VIRENDRA KATARIA: Will the Minister of WELFARE be pleased to state:

(a) whether National SC and ST Development Finance Corporation as promised in the Parliament has been Corporation; and

(b) whether any management Board has been constituted;

(c) whether any Public representative has been taken in it;

(d) if not, the reasons therefor;

(e) whether any amount has been disbursed from the inception of the Corporation; and

(f) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) to (d) The second Board is under re-constitution as the tenure of the first Management Board has expired.

(c) Yes Sir. Rs. 47.10 crores have been disbursed till 31-5-1992 since inception of NSFD

(f) Does not arise.

**Addition of more Castes in the SC List**

3519. SHRI SYED SIBTEY RAZI: Will the Minister of WELFARE be pleased to state:

(a) whether a large number of castes have been declared as Scheduled Castes in Uttar Pradesh;

(b) if so, the details in this regard, district-wise as on 31st July, 1992;

(c) whether Government propose to add more castes in the existing list  
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of Scheduled Castes of Uttar Pradesh during the current and next financial years; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) A list of communities specified as Scheduled Castes in relation to the State of Uttar Pradesh is available in the Manual of Election Laws, brought out by the Ministry of Law, Justice and Company Affairs.

(c) and (d) Representations have been received for inclusion of some communities in the list of Scheduled Castes in Uttar Pradesh in the context of comprehensive revision of the lists of Scheduled Castes and Scheduled Tribes. Any amendment in the existing list of Scheduled Castes will be made only through an Act of Parliament as laid down in Article 341 (2) of the Constitution.

**Non-reservation in the field of Science and Technology**

3520. SHRI RAM NARESH YADAV: Will the Minister of WELFARE be pleased to state:

(a) whether Government are aware of the judgement in Civil Misc. Writ Petition 20969 of 1992 between Naresh Chandra Vs the District Inspector of Schools Ghaziabad;

(b) if so, whether the High Court judgement has decided that no reservation in the field of Science including medicine and technology Mathematics be effected either for the admission in the educational institutions or in the services of the State;

(c) if so, whether this is contrary to Article 15 clause (iv) and<sup>1</sup> 16 clause (vi) of the Constitution; and

(d) if so, what is the reaction of Government thereto?